

## HIGH COURT OF DELHI: NEW DELHI

### NOTIFICATION

No. 456/Rules/DHC

Dated: 11.09.2014

In exercise of the power conferred by sub-section (1) of Section 28 read with Section 2 (e) (iii) of the Right to Information Act, 2005, Hon'ble the Chief Justice of the High Court of Delhi hereby makes the following amendments in Delhi High Court (Right to Information) Rules, 2006, which were notified vide Notification No.180/Rules/DHC dated 11<sup>th</sup> August, 2006, in Delhi Gazette Extraordinary, Part IV No.131 (N.C.T.D. No. 109) dated 11<sup>th</sup> August, 2006, amended vide Notification No.117/Rules/DHC dated 8.5.2007 published in Delhi Gazette Extraordinary Part IV No. 80 (N.C.T.D. No. 30) dated 8.5.2007, further amended vide Notification No.225/Rules/DHC dated 29.10.2007 published in Delhi Gazette Extraordinary Part IV No. 185 (N.C.T.D. No. 206) dated 29.10.2007 and corrected vide Corrigendum No. 117/Rules/DHC dated 31.1.2008 published in Delhi Gazette Extraordinary Part IV No. 19 (N.C.T.D. No. 301) dated 31.1.2008, further amended Notification No.46/Rules/DHC dated 22.1.2009 published in Delhi Gazette Extraordinary Part IV No. 12 (N.C.T.D. No. 303) dated 22.1.2009 and further amended vide No. 178/Rules/DHC dated: 13.05.2010 published in Delhi Gazette Extraordinary Part IV No. 77 (N.C.T.D. No. 41) dated 13.05.2010 :-

### AMENDMENT

#### **I. Amendment in Rule 7**

(a) In Rule 7(i)(b), the words “and deposit fee for appeal as per Rule 10 with the Appellate Authority” after the words “to the Appellate Authority” stands deleted.

(b) In Rule 7(ii), the words “along with required fee”, in between the words “On receipt of the appeal” and “the Appellate Authority” stands deleted.

#### **II. Amendment in Rule 10**

Rule 10(B)(ii) stands deleted.

#### **III. The following shall be substituted for the existing rule 11(ii):-**

(ii) the appellate authority shall maintain records of all appeals filed before it.

#### **IV. Serial No. 9 of FORM F attached with Rules stands deleted.**

**NOTE:** THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
(SANGITA DHINGRA SEHGAL)  
REGISTRAR GENERAL